

OFFICE ORDER

Subject: Work Allocation among CL Sections of the MCA Headquarters and the Officers posted therein

In supersession of all previous orders on the subject noted above, with immediate effect and until further orders, the work allocation among the undermentioned CL Sections of the Ministry and its Officers shall be as follows:

S. No	Name of Section	Work Allocation
1.	CL-I	<ol style="list-style-type: none">1) Rules/amendments/ Clarifications on matter pertaining to Companies Act, 20132) Liaison with e-Governance Cell on all issues pertaining to Companies Act, 20133) Issues related to transition from Companies Act, 1956 to Companies Act, 20134) SEBI matters including all allied issues related to Capital Market Division5) Liaison with other Regulators, on matters pertaining to Companies Act, 20136) Draft Cabinets Notes and proposed subordinate legislations7) General Policy issues. <p>Officers</p> <ol style="list-style-type: none">1) The Section shall be headed by Deputy Director (Shri. N.K. Dua) and Consist of:<ol style="list-style-type: none">a) Shri. Animesh Bose, Assistant Directorb) Shri Shankar Narayanan, Assistant Director, (currently with CL-V) but to be shifted to CL-I (by Ad-II Section)c) Shri Krishna Paul, STA (Currently with CL-V)- but to be shifted to CL-I (by Ad-II Section)d) Existing officers of CL- I Section2) CL-I Section will not handle Parliament Questions, RTI matters related to the Companies Acts of both 1956 and 2013 and other miscellaneous work related to policy issues.3) CL-I Section will report through Shri. B.N. Harish when he is in Headquarters. He will report to Joint Secretary and further to Secretary.
2.	CL-V	<ol style="list-style-type: none">1. Indian Partnership Act, 19322. Societies Registration Act, 18603. Companies (Donation of National Fund) Act, 19514. LLP Act5. Comments on Cabinet Notes on Companies Act, 2013 matters- comments of CL-I to be obtained by CL-V on provisions of Companies Act, 20136. All FATF issues

		<p>7. FDI issues/ examination 8. All RTI matters related to the Companies Act of 1956 and of 2013.</p> <p>Officers</p> <p>1) The Section shall be headed by Shri Vinod Sharma, Joint Director in addition to Legal Section, and consist of the following Officers:</p> <p>a) Shri Sanjay Verma, Assistant Director – shall deal with Issues relating to accounting and auditing standards. b) Ms. Kamna Sharma, Assistant Director- shall deal with LLP matters c) Ms. Binny Kapoor, STA Shall deal with the assignments to be decided by controlling Officers d) Shri V.S. Pawar, STA e) Ms. Deepali Agarwal, JTA.</p> <p>2) MS. Anita Klair, Deputy Director and Ms. Seema Rath, Assistant Director shall be shifted out of CL-V Section to any other Section other than CL-I Section. In the place of these two officers, one Assistant Director rank officer with professional background shall be provided.</p> <p>3) CL-V Section shall report to Shri R.C. Meena, DII, who will report to Joint Secretary and further to Secretary.</p>
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2. This issues with approval of Secretary, Corporate Affairs.


(Kshitish Kumar)

Under Secretary to the Govt. of India

To,

Officers concerned

Copy, for information, to:

1. All Officers of MCA Headquarters
2. PS to the Hon'ble CAM
3. PSO to Secretary, MCA
4. PPS to Additional Secretary
5. Dir. (AK) – for follow-up action with respect to shifting of Officers
6. e- Governance Cell for uploading the Office Order on Official Website of the Ministry under the head "Miscellaneous"


(Kshitish Kumar)

Under Secretary to the Govt. of India